

This is an application

W/S 17/01/9.7.2001
A.T Act 1985

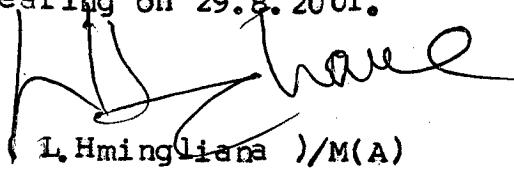
claim is prescribed
for performance
paper book
form. It is
free from
defects.

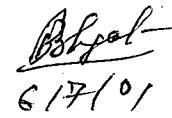
Submitted
before the
Bench for
Rearranging
along with
O.A on
9/7/01. MFS.

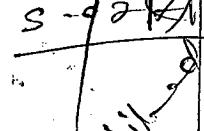
Shri S. Pandey, counsel for the applicant.

The case of the applicant for initiation of contempt proceedings against Shri G. D. Bhatia, DRM, NER, Sonpur for not complying with the order of the Tribunal dated 9.10.2000 in O.A. No. 639/96. The O.A. was filed by her late husband. The learned counsel for the applicant states that the husband of the applicant died on 17.4.2001 which was after the order allowing the O.A. passed by this Tribunal..

Issue notices to the respondents as to why contempt proceedings be not initiated against him for not complying with the order of the Tribunal returnable within six weeks. Requisites to be filed within a week. List it for hearing on 29.8.2001.


L. Hmingliana /M(A)


6/7/01

S-17/01

CBS/ (L. HMINGLIANA)/M(A)


(L. JHA)/M(J)

3/3.10.2001

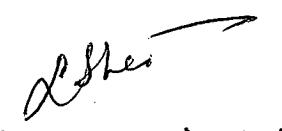
Shri Sudama Pandey, counsel for the applicant.
Shri Shekhar Singh, counsel for the respondents.

The learned counsel for the applicant states that the order is in the process of compliance, and he does not want to proceed further with the contempt proceedings.

In view of the submissions of the learned counsel for the applicant, the CCPA is disposed of as withdrawn.

MES.


(M. P. Singh)/M(A)


(Lakshman Jha)/M(J)